

(2025) 04 MEG CK 0601
In the Meghalaya High Court
Case No : Writ Petition (C) No.286 Of 2019

Saidul Rehman

APPELLANT

Vs

State Of Meghalaya & 6 Ors

RESPONDENT

Date of Decision : 25-04-2025

Acts Referred:

Citation : (2025) 04 MEG CK 0601

Hon'ble Judges : B. Bhattacharjee, J

Bench : Single Bench

Advocate : R. Dutta, H. Abraham, K.P. Bhattacharjee, S. Bhattacharjee

Judgement

B. Bhattacharjee, J

On the last occasion, 2 (two) weeks' time was granted to the respondent No.8 to file the affidavit-in-opposition on the basis of the prayer made by the learned counsel appearing for the said respondent.

The office note indicates that the affidavit-in-opposition on behalf of the respondent No.8 has not yet been filed. Today, there is no representation on behalf of the said respondent.

For the interest of justice the matter is adjourned for 2 (two) weeks. Meanwhile, it will be open to the respondent No.8 to file the affidavit-in-opposition.

It is made clear that no further time will be granted to the said respondent for filing the affidavit-in-opposition.

List accordingly.